

12.04 hrs.

**CALLING ATTENTION TO A
MATTER OF URGENT
PUBLIC IMPORTANCE**

MURDER OF A POLICE OFFICER IN DELHI

Shri Assar (Ratnagiri): Under rule 197, I beg to call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

“The reported murder of a police officer in Delhi on April 11, 1960.”

The Minister of Home Affairs (Shri G. B. Pant): On the morning of the 11th April, 1960, a report was made at Police Station Paharganj that a dead body was lying in a pool of blood in front of the Nutan Marathi Higher Secondary School. On the basis of this information, a case under Section 302-IPC was registered and the Police rushed to the spot to investigate the matter. On reaching the scene, the Police identified the dead body as being that of Sampuran Singh, a Sub-Inspector of Police in the Delhi C.I.D. (Crime Branch) who was living in a quarter attached to the Paharganj Police Station. Several sharp-edged incised wounds were observed on the chest and upper part of the body and there was also a deep cut on the neck. A blood-stained knife having a blade about 3" long was found lying under the deceased's head. Some blood-stained bath room slippers were also recovered. Investigations are in progress.

2. It is a matter of regret that the life of S.I. Sampuran Singh who was attached to the Anti-Cheating Squad since 1957 and was reputed to be a good officer should have been put to an end by violent means in such tragic circumstances. The Inspector-General of Police, Delhi, has announced a reward of Rs. 500 for any information leading to the arrest of the accused.

3. The deceased's widow has been given some financial assistance as an immediate measure of relief.

Shri Vajpayee (Balrampur): Is it a fact that the persons who discovered the body in the morning and who went to the police station to report about the discovery of the dead body were detained by the police?

Shri G. P. Pant: I have no report to that effect.

Shri Vajpayee: May I know whether the hon. Minister will make enquiries?

Shri G. B. Pant: They detained them just for purposes of interrogation and to find out if they knew more about it?

Shri Vajpayee: They were detained for the whole of the day; they were there at the police thana for the whole day.

Mr. Speaker: The hon. Minister will find out. The suggestion has been made.

Shri G. B. Pant: I shall make enquiries.

Mr. Speaker: Instead of waiting so long the hon. Member might have sent a letter already to the hon. Minister. Before he came to the House, he must have known this. Hon. Members need not hesitate to bring these matters to the notice of the hon. Minister. After all, it is their Government. They can always bring these matters to the notice of the hon. Minister who will certainly look into all this.

12.06 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 25th April, will consist of:—

- (1) Consideration of any item of business carried over from today's Order Paper.
- (2) Consideration and passing of the following Bills—

The Estate Duty (Amendment) Bill,.....